

20.09.2024



**KARNATAKA STATE LEGAL SERVICES AUTHORITY
BENGALURU**

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**FOR IMMEDIATE RELEASE
PRESS NOTE**

“Access to justice for all” is the vision of Legal Services in India. The Karnataka State Legal Services Authority was established with the noble object of providing free and competent legal services to the weaker sections of the society and to ensure that justice is not denied to any citizen by reason of economic or other disabilities and to organise Lok Adalats and to ensure that the operations of the legal system promotes justice on the basis of equal opportunity irrespective of caste, creed or religion.

Lok Adalats have acted as a potent weapon to remove from the system all such matters that do not really call for the attention and time of the Court. The details of disposal of cases in the National Lok Adalat dated **14.09.2024** is as under :-

Details of Benches constituted in the National Lok Adalat held on 14.09.2024

Lok Adalat Benches at:

<i>Bengaluru Bench</i>	:	5
<i>Dharwad Bench</i>	:	2
<i>Kalaburagi Bench</i>	:	2
Lok Adalat Benches Constituted at <i>District & Talukas</i>	:	999

Total Benches	:	1,008
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Details of cases disposed in the National Lok Adalat held on 14.09.2024

High Court Benches :

Cases disposed at Prl. Bench	-	331
Cases disposed at Dharwad Bench	-	225
Cases disposed at Kalaburagi Bench	-	225

Total	-	781
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District & Taluk Courts :

Pending Cases disposed of	:	1,99,302
Total Pre-Litigation Cases disposed of	:	<u>33,84,347</u>
Total		<u>35,84,430</u>

Total Disposal at High Court Benches & District and Taluk Courts :

Total Pending Cases disposed of	:	2,00,083
Total Pre-Litigation Cases disposed of	:	<u>33,84,347</u>
Total:		<u>35,84,430</u>

Total Settlement Amount: 2,402 Crores

: HIGHLIGHTS OF NATIONAL LOK ADALAT :

- **Matrimonial Cases:** Total **1,669** cases were settled including cases under Section 125 of Cr. P.C & Domestic Violence Act.

- **Reunion cases:** Total **248** couples were **reunited** due to conciliation in the National Lok Adalat.
- **Partition Suits:** Total **2,696** partition suits were settled.
- **MVC Cases:** Total **3,621** MVC cases were disposed of in the National Lok Adalat. The compensation amount awarded is **Rs. 191 Crores.**
- **NI Act Cases:** Total **8,517** NI Act cases were disposed of.
- **LAC Execution:** Total **389** LAC Execution cases were disposed and total settlement amount is **Rs. 196 Crores.**
- **MVC Execution Cases:** Total **623** MVC Execution cases were disposed and total settlement amount is **Rs.48 Crores.**
- **Other Execution Cases:** Total **2,598** cases were settled. Total settlement amount is **Rs. 108 Crores.**
- **Consumer Cases:** Total **73** cases were disposed of and total award amount is **Rs. 3 Crores 24 Lakhs.**
- The Karnataka State Legal Services Authority vide letter dated:09.08.2024 has requested the Chief Secretary, Government of Karnataka to extend benefit of Section 103 and 105 of Karnataka Municipalities Act in giving rebate for payment of property tax for the purpose of Lok Adalat. Upon such request, the Government has extended the benefit of Section 105 of Karnataka Municipalities Act for the purpose of Lok Adalat. In view of such extension of benefit, totally **5,95,892 (cases)** tax payers benefited and settlement amount is **Rs.653 Crores.**

SUCCESS STORIES OF NATIONAL LOK ADALAT

- In Bengaluru Urban District, Cheque Bounce case in CC No. 8511/2021, between “**Reliance Home Finance Ltd., Vs. Sycon Constructions Pvt Ltd.,**” on the file of Small Causes Court (SCCH-22) was settled for **Rs.20 Crore.**
- In Bengaluru Urban District, Motor Vehicle Accident case in MVC No. 1/2024, between “**Aparna Ramakrishna V/s. Royal Sundaram**”, on the file of Small Causes Court (SCCH-01) was settled for **Rs. 3 Crore 75 Lakhs.**
- In Bengaluru Urban District, criminal case for the offence punishable under Section 379 of IPC in CC No. 427/1998, between “**Nanjappa V/s. Akram**”, on the file of Additional Chief Metropolitan Magistrate (31st ACMM) was settled. **(26 years old case).**

- **Old Cases Disposed in this National Lok Adalat :**

5 Years and Above	1,022
10 years and Above	277
15 years and Above	144
Total	1,443

- In **1,365 cases**, the **Senior Citizens** have amicably settled their disputes and benefited in this National Lok Adalat.

Hon'ble Mr. Justice N.V. Anjaria, Chief Justice, High Court of Karnataka & Patron-in-Chief, KSLSA, **Hon'ble Sri Justice V. Kameswar Rao**, Judge, High Court of Karnataka & Executive Chairman, KSLSA and **Hon'ble Sri Justice Sreenivas Harish Kumar**, Judge, High Court of Karnataka & Chairman, High Court Legal Services Committee have appreciated the efforts

put in by the stakeholders for the success of the Lok Adalat. They have expressed their gratitude for the co-operation extended by the Judicial Officers, Advocates, litigant public, insurance company officials, bank officials, Government Officials and also press and media.

Request to Media: It is necessary to popularize the Lok Adalat movement for the greater benefit of litigant public. If the print and electronic media gives wide coverage to the Lok Adalat movement, more number of litigant public will be surely benefitted.

Upcoming National Lok Adalat :

The fourth National Lok Adalat of the year 2024 is scheduled on 14.12.2024 as per the directions of NALSA. KSLSA is desired to hold the fourth National Lok Adalat throughout the State on 14.12.2024 on all the subject matters.

Hence, once again requesting Print and Electronic Media friends to give wide publicity to the general public to get settle their pending as well as pre-litigation cases in the upcoming National Lok Adalat scheduled on **14.12.2024.**
